

(2010) 12 P&H CK 0518

In the Punjab And Haryana At Chandigarh

Case No : Criminal M. No. M-38150 of 2010 (O and M)

Rajwinder Kaur and Another

APPELLANT

Vs

State of Punjab and Others

RESPONDENT

Date of Decision : 24-12-2010

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 482

Citation : (2010) 12 P&H CK 0518

Hon'ble Judges : Jaswant Singh, J

Bench : Single Bench

Judgement

Jaswant Singh, J.—Prayer in this petition u/s 482 Cr.P.C., is for seeking protection to life and liberty of both the Petitioners, who claim the mselves to be major and allegedly performed inter caste marriage on 22.12.2010 against the wishes of parents/brother (Respondent No. 4 to 6) of Petitioner No. 1-wife. Having performed marriage against the wishes of aforesaid Respondents, now Petitioners apprehend threat to their life at the hands of said Respondents. It is further stated that the couple is residing at H. No. 302, VPO Mehatpur, Mohalla Dhangara, Tehsil Nakodar, Distt. Jalandhar, whereas aforesaid Respondents are residents of H. No. 259,VPO Mehatpur, Mohalla Samrah, Tehsil Nakodar, Distt. Jalandhar.

2. Without going into the merits of the case and keeping in view the directions issued by the Hon''ble Supreme Court in the case of Lata Singh Vs. State of U.P. and Another, , the present petition is disposed of with a direction to Petitioners to present the mselves before SSP (Rural) Jalandhar and to make a detailed representation expressing therein their grievance and threat perception. In case, any such representation is made, the SSP concerned shall look into the matter personally and take appropriate action, if so warranted in accordance with law.

3. Petition stands disposed of.